

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 19/RP/2024
in
Petition No. 212/TT/2022**

Subject : Petition for review of order dated 20.3.2024 in Petition No. 212/TT/2022.

Date of Hearing : **8.8.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Petitioner : Rajasthan Rajya Vidyut Prasaran Nigam Limited (RRVPNL)

Respondents : Power Grid Corporation of India Limited (PGCIL) and 10 Ors.

Parties Present : Ms. Poorva Saigal, Advocate, RRVPNL
Shri Shubham Arya, Advocate, RRVPNL
Ms. Pallavi Saigal, Advocate, RRVPNL
Shri Sachin Dubey, Advocate, BRPL & BYPL
Shri Mohit Jain, Advocate, BRPL & BYPL
Ms. Shweta Chaudhary, Advocate, BRPL & BYPL
Ms. Jaya, Advocate, BRPL & BYPL
Ms. Geetu Kalra, RRVPNL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition had been filed for review of the Commission's order dated 20.3.2024 in Petition No. 212/TT/2022, whereby the Commission allowed tariff in respect of the 13 transmission lines for the FY 2020-21 to FY 2023-24 in terms of the 2019 Tariff Regulations.

2. The learned counsel for the Review Petitioner further submitted that on the basis of the APTEL's judgment dated 14.11.2022 in Appeal No. 267 of 2018 and batch matters filed by RVPNL and MPPMCL, the Commission in the impugned order dated 20.3.2024, considered the useful life of the transmission line as 35 years, but it failed to determine the tariff of the transmission lines in the impugned order on the basis of the ARR methodology in terms of the APTEL's order dated 6.7.2023 in Review Petition Nos. 12 of 2022 and 13 of 2022 filed by the Review Petitioner against the APTEL's judgment dated 14.11.2022 in Appeal Nos. 267 of 2018 and 274 of 2018. She further submitted that the Commission, in the impugned order dated 20.3.2024, did not consider the prayer of the Review Petitioner for certification of certain intra-State transmission lines as deemed ISTS lines for the

determination of tariff for the FY 2020-21 to FY 2023-24. Therefore, the non-consideration of the transmission tariff on the basis of the ARR methodology and non-consideration of the certain intra-State transmission lines as deemed ISTS lines for the determination of tariff for the FY 2020-21 to FY 23-24 in the impugned order are errors apparent on the face of record.

3. The learned counsel appearing on behalf of the BRPL and BYPL urged the Commission to allow him to file replies both on maintainability and on merits.

4. After hearing the learned counsels for the parties, the Commission directed as under:

(a) Admit and issue notice to the Respondents; and

(b) The Respondents to file their respective replies within three weeks with a copy to the Review Petitioner, who may file its rejoinder within two weeks thereafter. The Respondents, BRPL, and BYPL to file their respective replies both on maintainability and on merits.

5. The Review Petition will be listed for hearing on **24.9.2024**.

By order of the Commission

sd/-
(T. D. Pant)
Joint Chief (Law)